

In the High Court of Judicature, Bombay.

Thursday, the 9<sup>th</sup> day of February 1865.

SPECIAL APPEAL No. 878 of 1864.

Krishnaswami Govind Bhave  
of the Satara District ———— } Appellant

(Original Plaintiff)

versus

Bhicasaji and Balaji sons  
of Greshambhau Pantkar of the  
Rutnagari Collectorate ———— } Respondent

(Original Defendant)

Rs. 13-10-2

The claim in the Original Suit was to obtain a Decree annulling the Plaintiff's recovery from Defendants higher rent —

In Appeal No. 38 of 1864 the Acting Collector of the District of Rutnagari at Rutnagari reversed the Decree of the Amildar at Rajawade who had ~~annulled~~ decreed for the Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that the decision of the Acting Collector is contrary to law in that a The suit having been brought under the Collector's order No 21 it was not competent to the same officer to

to annul that order.

- (b) There has been a misconstruction of the order No. 21 in as much as it is held not to increase the assessment
- (c) The Appellant being the land lord and the opposite party the tenant the former was not held entitled to recover what rent he deemed fit

The Court confirms the decree of the Collector with costs but declares that, here, no decision is passed as to the defendants' 'Khidraj' and 'Palajai' title to hold the land in perpetuity as against Plaintiff 'Trisharaw' on payment of Rs. 61. 11. 5 per Annum.

A. H. Loch Forbes.

A. H. Loch Forbes

MEMORANDUM OF COSTS incurred in Special Appeal No. 878

of 186 A against the decision of the Collector of the District of Putnaguri and disposed of on the 9<sup>th</sup> February 1865 by confirming the same with costs.

BY THE APPELLANT—

IN THE DISTRICT.

In the Mauldars Court .....	18. 11. 3.	✓		
In the Collector's Court .....	1. 6. 2.	✓		
			20	16.

IN THIS COURT.

Stamp for Memorandum of Special Appeal .....	1	"	✓	
Stamps for copies of Decree and Judgment .....	2.	8	"	✓
Stamp for Vukalutnama .....	2	"	"	✓
Stamp of an application to enter the name of the Appellant's heir .....	0	0	0	
Batta for Process and Postage .....	1.	10	"	✓
Sectioner's Fee .....	"	15	9	✓
Vukeel's Fee .....	"	6	2.	✓
			88	"

BY THE RESPONDENT—

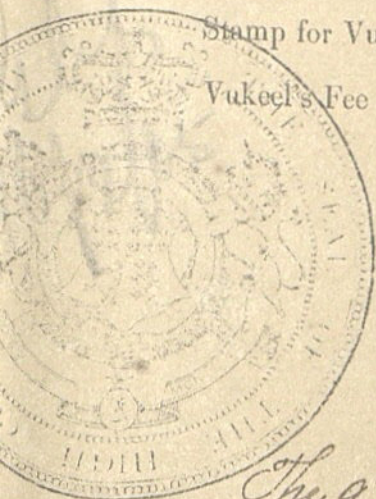
Rupees.... 289 6

IN THE DISTRICT.

In the Mauldars Court (including B.D.) .....	1. 6. 2.	✓		
In the Collector's Court .....	3. 4. 8.	✓		
			4	10. 6

IN THIS COURT.

Stamp for Vukalutnama .....	2.	"	✓	
Vukeel's Fee .....	"	6	3	✓
			2.	6. 3
			7	9



*W. J. S.*  
Sealer

The 9<sup>th</sup> day of February 1865.

*R. West*  
Registrar